

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

C.P. 194/92 in  
Original Application No. 561/91

Shri Balkisan Laxmichand Didwani

... Applicant.

V/s.

Commissioner of Income Tax  
Vidharbha, Nagpur.

Deputy Commissioner of  
Income Tax , Akola Rande  
Akola.

Deputy Commissioner of  
Income Tax Range I  
Nagpur.

... Respondents.

**CORAM:** Hon'ble Shri M.Y.Priolkar, Member (A)  
Hon'ble Shri V.D. Deshmukh, Member (J)

Appearance:

Shri M.A.Mahalle, counsel  
for the applicant.

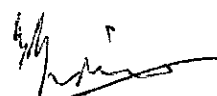
TRIBUNAL's ORDER

Dated: 26.2.93

Mr. Mahalle states that the judgement  
dated 18.6.92 has since been fully complied with and  
he does not <sup>wish to</sup> persue this C.P. This C.P. is accordingly  
disposed of as withdrawn.



(V.D. DESHMUKH)  
MEMBER (J)



(M.Y. PRIOLKAR)  
MEMBER (A)

NS/